

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
TA (IBC)- 45(PB)/2022

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

v.

Shakuntala Devi

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 02.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Ms. Apeksha Dhanvijay, Adv.

For the Respondent :

ORDER

Ld. Counsel Ms. Apeksha Dhanvijay appeared on behalf of the Applicant.

Vide order dated 19.01.2024 as recorded that the Respondent is trying to avoid entering an appearance on the plea that no proper notice has been served. This appears to be an incorrect representation by the Ld. Counsel for the Applicant. However, today when the matter is taken up, the Ld. Counsel for the Applicant stated that despite best efforts the service could not be affected because nobody was found at the given address.

Ld. Counsel for the Applicant also stated that the proof of affidavit of service was filed yesterday i.e. on 01.02.2024 which is not on record.

At the request, list the matter for further consideration **on 23.02.2024** for a physical hearing.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT